

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 419 of 2018 IN APPEAL NO. 84 of 2018
& IA NO. 420 OF 2018 & IA NO. 1046 OF 2018**

Dated: 6th August, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Limited (Distribution) ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Amit Kapur
Mr. Abhishek Munot
Mr. Apoorva Misra
Mr. Malcolm Desai
Mr. S. Venkatesh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. Varun Pathak
Mr. Raheel Kohli for R.2

Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Neha Garg for R.3

ORDER**IA NO. 1046 OF 2018**

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant states that there is some delay in filing rejoinder and prays that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

IA NO. 420 of 2018

(Appln. for permission to file dim annexures with small font)

In this application the applicant/appellant has prayed that it may be permitted to file dim annexures with small font.

We have heard learned counsel for the applicant. For the reasons stated in the application, the application is allowed.

PPEAL NO. 84 of 2018

As agreed by learned counsel for the parties, list the matter along with IA No. 419 of 2018 for hearing on **24.09.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member